

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:799  
ANSWERED ON:05.03.2007  
MISUSE OF FUNDS  
Owaisi Shri Asaduddin

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) whether C&AG reports for the year 2004-05 have passed strictures on the Ministry in regard to utilization, release and misappropriation of funds;
- (b) if so, whether the Government released and reappropriated funds judiciously;
- (c) if so, the details thereof;
- (d) whether utilization certificate from certain States had not been received since 1986;
- (e) if so, the reasons therefor; and
- (f) the steps taken or being taken in the light of observations made by the C&AG in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAI PRAKASH NARAYAN YADAV)

(a) to (f) : The report of Comptroller and Auditor General of India for the year ended March, 2003 has mentioned that some States have diverted funds to activities not connected with the Accelerated Irrigation Benefits Programme. State wise details are annexed as Annexure-1. The administrative action in this regard rests with the concerned State Governments. As per AIBP norms, Central Loan Assistance is released only after Utilization Certificate is received from the State Governments for the previous installment provided. The loan assistance provided to the States under the programme is recovered with interest by Government of India in installments as provided in the norms of the programme.

ANNEXURE-I

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (f) OF LOK SABHA UNSTARRED QUESTION NO.799 FOR ANSWER ON 05.03.2007 REGARDING MISUSE OF FUNDS.

Sl.No.	State	Amount (Rs. in crore)
1.	Andhra Pradesh	1.87
2.	Bihar	30.55
3.	Chhattisgarh	1.60
4.	Gujarat	8.23
5.	Haryana	44.74
6.	Jammu & Kashmir	29.15

7.	Karnataka	22.08
8.	Kerala	0.36
9.	Madhya Pradesh	195.37
10	Maharashtra	366.97
11.	Orissa	3.94
12.	Punjab	0.50
13.	Rajasthan	27.19
14.	Uttar Pradesh	7.54
15.	West Bengal	1.25
	Total	741.34